

enterprises of its poor health, it would be difficult to attract good professional managers on a tenure basis.

So far we have not been collecting information relating to the number of SC/ST Chairman in the public undertakings and co-operative undertakings as there is no reservation for such candidates when selections for various Board Level posts in Central Public Enterprises are done by the P.E.S.B.

Assam Accord

299. SHRI V. SOBHANADREESWARA RAO : Will the minister of HOME AFFAIRS be pleased to state :

(a) the latest position regarding the implementation of Assam Accord; and

(b) the likely date by which the Assam Accord will be fully implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). There has been substantial progress in the implementation of the Assam Accord. A statement showing the latest position is given below.

Statement

S.No. of Accord	Text	Progress
1	2	3
5.2	All persons who came to Assam prior to 1.1.66 including those amongst them whose names appeared on the electoral rolls used in 1967 elections, shall be regularised.	The Citizenship (Amendment) Act, 1985 has come into force with effect from 7.12.85. The Citizenship (Amendment) Rules, 1986 and amendment to the Foreigners (Tribunal) Order, 1964 have been notified on 15.1.1986 to give effect to the provisions of this Act in respect of 1.1.1966 to 24.3.1971 entrants.
5.3	Foreigners who came to Assam after 1.1.66 (inclusive) and upto 24th March, 1971 shall be detected in accordance with the provisions of the Foreigners Act, 1946 and Foreigners (Tribunal) Order, 1964.	Necessary guidelines have been issued to the State Government who have started the work of detection and constituted 12 Foreigners Tribunals for this purpose.
5.4	Names of Foreigners detected will be deleted from the electoral rolls in force. Such persons will be required to register themselves before the Registration Officers of the respective districts in accordance with the provisions of the Registration of Foreigners Act 1939 and the Registration of Foreigners Rules, 1939.	Necessary guidelines have been issued to take up this work.

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- 5.5 For this purpose, Government of India will undertake suitable strengthening of the governmental machinery.
- 5.6 On the expiry of a period of ten years following the date detection, the names of all such persons which have been deleted from the electoral rolls shall be restored.
- 5.7 All persons who were expelled earlier, but have since re-entered illegally into Assam, shall be expelled.
- 5.8 Foreigners who came to Assam on or after March 25, 1971 shall continue to be detected, deleted and expelled in accordance with law. Immediate and practical steps shall be taken to expel such foreigners.
- 5.9 The Government will give due consideration to certain difficulties expressed by the AASU/AAGSP regarding the implementation of the Illegal Migrants (Determination by Tribunals) Act, 1983.
6. Constitutional, Legislative and administrative safeguards, as may be appropriate, shall be provided to protect, preserve and promote the cultural, social, linguistic identity and heritage of the Assamese people.
7. The Government take this opportunity to review their commitment for the speedy all round economic development of Assam, so as to improve the standard of living of the people.
- Sanction has been accorded and conveyed to the State Government for the creation of 18 additional posts in the rank of S.P. for appointment as special Registration Officers together with nucleus staff and purchase of vehicles Notification appointing Registration Authority for each and every district in Assam has been issued. Sanction has also been accorded to the creation of 1280 additional posts under the PIF Scheme for the purpose of detection and expulsion of foreigners illegal migrants.
- To be undertaken in due course.
- This is a continuing process. The State Government of Assam have stepped up the process of detection and expulsion.
- This is also a continuing process. The State Government who were requested to give it a push have stepped up the tempo of this work.
- The proposal for amendments to the Illegal Migrants (Determination by Tribunals) Act, 1983 has been finalised after discussions with the State Govt. and a Bill to amend certain provisions of the Act has been introduced in the Lok Sabha on 26.11.1987.
- The matter is under examination. Meanwhile, it has been clarified that Assam Accord does not mention special status for Assam nor have the Government made any commitment in this regard.
- Planning Commission are giving due consideration for the speedy all round economic development of Assam. The Assam's Seventh Plan Outlay has been finalised at Rs. 2100 crores as against

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Special emphasis will be placed on education and Science and Technology through establishment of national institution.

- 8.1 The Government will arrange for the issue of citizenship certificates in future only by the authorities of the Central Government.
- 8.2 Specific complaints that may be made by the AASU/AAGSP about irregular issuance of Indian Citizenship Certificates (ICC) will be looked into.
- 9.1 The International border shall be made secure against future infiltration by erection of physical barriers like walls, barbed wire fencing and other obstacles at appropriate places. Patrolling by security forces on land and riverine routes all along with international border shall be adequately intensified. In order to further strengthen the security arrangements to prevent effectively future infiltration, an adequate number of checkposts shall be set up.
- 9.2 Besides arrangements mentioned above and keeping in view security considerations, a road all along the international border shall be constructed so as to facilitate patrolling by security forces. Land between border and the road would be kept free of human habitation, wherever possible. Riverine patrolling along the international border would be intensified. All effective measures would be adopted to prevent infiltrators crossing or attempting to cross the international border.
10. It will be ensured that relevant laws for prevention of encroachment of Government lands in tribal belts and blocks are strictly enforced and unauthorised encroachers evicted as laid down under such laws.

the Sixth Plan Outlay of Rs. 1115 crores. The Plan would be almost wholly financed through Central Assistance amounting to Rs. 2065 crores. The Annual Plan allocations for Assam have been stepped up substantially.

The power of issuing citizenship certificate has been withdrawn from the Collectors of the Districts. This power would henceforth vest only in the Central Government.

No complaints have been received so far.

Assam PWD who were entrusted with the work in Assam Sector have completed survey work and taken up the road construction work. The work in West Bengal Sector of the Border has been taken up the CPWD while the Border Road Organisation have been entrusted with the work in Meghalaya and Tripura sectors. Erection of barbed wire fence in Assam and Meghalaya sectors will be taken up immediately after the construction of border roads sector-wise. However, survey for road and fence is being done simultaneously.

A 5 year plan to strengthen the net work of BSF border outposts and observation towers and to equip them with necessary anti-infiltration devices and vehicles for intensive round-the-clock vigil and patrolling has been taken up for implementation. Since 1986-87.

According to the State Government the existing laws are sufficient and would be strictly enforced.

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11. It will be ensured that relevant law restricting acquisition of immovable property by foreigners in Assam is strictly enforced.

State Government are initiating action in this regard.

12. It will be ensured that Birth and Death Registers are duly maintained.

According to the State Government the existing system of registration of births and deaths in Assam has been replaced by a revised system for ensuring proper maintenance of the Birth and Death Registers.

13. AASU/AAGSP call off the agitation assure full cooperation and dedicate themselves towards the development of the country.

Agitation has been called off.

14. The Central and the State Government have agreed to :

(a) Review with sympathy and withdraw cases of disciplinary action against employees in the context of the agitation and to ensure that there is no victimisation.

According to information received from the State Government and the concerned Central Ministries/Departments disciplinary cases in connection with participation in the agitation have been reviewed.

(b) Frame a scheme for exgratia payment to next kin of those who were killed in the course of the agitation.

According to State Government, the next of kin of the persons killed, missing in the course of the agitation have been paid ex-gratia grant @ Rs. 5000/- in each case for which 100% Central Assistance have been provided as per pattern prevailing then. The Central Government have since agreed in principle to enhance this amount to Rs. 20,000/- in every case and requested the State Government to submit necessary proposals for reimbursement.

(c) Give sympathetic consideration to proposals for relaxation of the upper age limit for employment in public services in Assam, having regard to exceptional situation that prevailed in holding of academic and competitive examinations etc. in the context of agitation in Assam.

Orders have been issued for general relaxation in upper age limit by six years for a period of 5 years by the State Government as well as by the Central Government in case of candidates from Assam.

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<p>(d) Undertake review of detention cases, if any, as well as cases against persons charged with criminal offences in connection with the agitation, except those charged with Commission of heinous offences.</p> <p>(e) Consider withdrawal of the prohibitory orders/notifications in force, if any.</p>		<p>All the NSA detenus detained in connection with the agitation have been released. The criminal cases have also been reviewed by the State Government.</p> <p>State Government have withdrawn notification under the Assam Disturbed Areas Act, 1955 throughout the State except in case of vital installations and Assam-Nagaland border area. Prohibitory orders under Section 144 Cr. P.C. have also similarly been withdrawn.</p>

Implementation of Assam Accord Regarding Para 3 of the Statement of Home Minister on 16th August, 1985

Ref. No.	Brief Subject	Remarks
1	2	3

Para 3

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| <p>(a) the Election Commission will be requested to ensure preparation of fair electoral rolls;</p> <p>(b) time for settlement of claims and objections to be extended by 30 days subject to this being consistent with the election rules; and</p> <p>(c) the Election Commission will be requested to send Central Observers.</p> | <p>The Election Commission extended the time by 30 days upto 27th September, 1985 for filing claims and objections to the draft electoral rolls. Ten Central observers were also deputed to Assam to supervise the preparation of the electoral rolls, Electoral Rolls finally published on 7th November, 1985 and elections held in Assam on 16.12.1985.</p> |
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| <p>(a) to establish an oil refinery in Assam in the Private Sector.</p> <p>(b) Central Government will render full assistance to the State Government in their efforts to re-opening.</p> | <p>The State Government have been advised to identify suitable parties for setting up an oil refinery in Assam in the private sector and get a feasibility report prepared. Central Govt. will give necessary assistance. Feasibility report has been received recently from M/s. EIL for security by the State Government. The Govt. would be willing to consider the demand for setting up the refinery in the Central Public Sector, provided certain conditions essential for the smooth functioning of the oil sectors are met by the State Government.</p> |
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(i) Ashok Paper Mill :

A total rehabilitation package for the revival of Ashok Paper Mills has been formulated and the State Government have been requested to convey their concurrence in respect of matters specifically pertaining to them in the package and take action to implement the package.

Meanwhile, a ways and means advance of Rs. 2.84 crores has been released to the State Government to meet liabilities on account of past salaries and wages and emergent repairs at plant building and equivalent.

(ii) Jute Mill :

In pursuance of the report of the Task Force constituted for this purpose, the Central Government had agreed to give assistance amounting to Rs. 2.40 crores for rehabilitation of the Mill provided the State Government agreed to provide through exemption or otherwise Rs. 95.45 lakhs payable to the State Government as Sales Tax and Purchase Tax. The concurrence of the State Government having been received, the Ministry of Textiles have since released the entire central assistance amounting to Rs. 2.40 crores as agreed upon and the Mill has started functioning.

(c) An IIT will be set up in Assam.

The detailed work for setting up an IIT in Assam has been taken up and a plot of land in Nagaon District of Assam with its Extension Centre near Gauhati has been selected in consultation with the State Government. The State Government have already started land acquisition process. The State Government have been requested to hand over the designated land without any encumbrances. A Project Advisory Committee has been constituted under the Chairmanship of Member, Planning Commission and a Project Report is under preparation by the Educational Consultants India Limited, a Central Public Sector undertaking of the Ministry of Human Resources Development. A full time Project Director has been appointed. A budget allocation of Rs. 4 crores has been made for the proposed IIT in Assam during the current financial year.

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Action is in hand to register the IIT as a society under the societies Registration Act XXI of 1860 and to introduce a bill during the Budget Session of Parliament to bring the proposal IIT within the purview of the IIT Act.

Purchase of copters by Pakistan

300. SHRI VISHNU MODI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news-item appearing in "Hindustan Times" dated 8 February, 1988 under the caption "Pak buying copters for Siachin";

(b) if so the reaction of Government thereto;

(c) whether any protest has been lodged in this regard; and

(d) if so, the outcome thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Yes, Sir.

(b) Government keep under constant review all developments having a bearing on the country's security.

(c) No, Sir.

(d) Our views about the acquisition by Pakistan of weapons far beyond its legitimate defence requirements have been conveyed to all concerned from time to time.

Cut down of non-Plan expenditure

301. SHRI PRAKASH CHANDRA : Will the Minister of PLANNING be pleased to state :

(a) whether during the remaining Seventh Plan period there is a resource gap between Rs. 14,000 crores to Rs. 16,000 crores as against the total Public Sector outlay in the plan period of Rs. 180,000 crores as reported in the Hindustan Times, dated 13 January, 1988;

(b) whether Government propose to cut the non-Plan expenditure during the remaining two years of Plan period;

(c) whether Government propose to mobilise additional resources through tapping the resources of revenue and widening the tax base; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BIREN SINGH ENGTI) : (a) No, Sir.

(b) Non-Plan expenditure is constantly under review of the Government with a view to containing its growth.

(c) and (d). Specific proposals for mobilising additional resources are decided on year to year basis in the context of emerging needs as well as economic situation. The details are reflected in the Annual Budgets of the Central and State Governments.

Second Dry Dock in Naval Dockyard, Bombay

302. SHRI K.S. RAO : Will the Minister of DEFENCE be pleased to state :